

GOVERNMENT OF INDIA  
MINISTRY OF EXTERNAL AFFAIRS  
**RAJYA SABHA**  
**UNSTARRED QUESTION DIARY NO-3919**  
ANSWERED ON- 06/04/2023

**MoUs ON COMPREHENSIVE MIGRATION AND MOBILITY PARTNERSHIP**

3919. SMT. SHANTA CHHETRI

Will the Minister of EXTERNAL AFFAIRS be pleased to state :-

- (a) whether India and Germany have inked MoUs on a Comprehensive Migration and Mobility Partnership;
- (b) if so, the details and the outcome thereof;
- (c) whether India has benefited from such MoUs so far in different fields; and
- (d) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS

(SHRI V. MURALEEDHARAN)

(a to d) Agreement on Comprehensive Migration and Mobility Partnership between India and Germany was signed on 05 December 2022. Objectives of this Agreement are as follows:

- (i) promoting the fair mobility of skilled workers aiming to take up employment in either country, and of students and apprentices, skilled workers in the cultural sector, journalists, and scientists;
- (ii) promoting temporary migration for vocational reasons and for the purpose of gainful employment within the framework of the applicable rules of national and European Union law;
- (iii) promoting longer-term residence for vocational reasons and for the purpose of gainful employment;
- (iv) preventing and fighting irregular migration and trafficking in human beings;
- (v) facilitating the return of nationals of either Party residing in the country of the other Party, who are in violation of the national immigration or residence laws and/or such laws of the European Union;
- (vi) establishing a joint working group on migration, return and mobility issues; and
- (vii) exchanging migration data and statistics, especially visa statistics.

Agreements on Migration and Mobility Partnership provide the overarching framework for cooperation on migration and mobility related issues.

\*\*\*\*\*